

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 21/13 of NC-VI held on 11.10.2012

Meeting No. 21/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 27.09.2012 under the Chairmanship of Sh. S.K.Samal. , Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
Officer in attendance			
1	Smt. S. Latha	Dy.DGFT	DGFT
2	Sh.S.K.Panigrahi	E.O	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated as follows. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

	361 Case No.:6/7/85-ALC3/2012	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00049/AM13/	RLA File :02/24/040/00227/AM12/	Lic.No/Date:0210175150 13.03.2012	Deferred
	The committee discussed the case and noted that comments are awaited from MSME .Committee decided to refer the case to Textile commissioner also seeking their comments. The case is deferred and to be placed before the committee on 22.11.2012			

2	362 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred
	The committee discussed the case and noted that the information called for from the firm is awaited . Committee decided to issue a reminder to the firm to submit information called for by 15.11.2012. The case is deferred and to be placed before the committee on 22.11.2012.			
3	363	Party Name:VIJAYJYOT	Meet No/Date:21/85-	Status:

	Case No.:8/5/85-ALC3/2012	SEATS PVT. LTD.	ALC3/2012 11.10.2012	
	HQ File :01/85/050/00037/AM13/	RLA File :34/24/040/00275/AM12/	Lic.No/Date:3410033797 10.04.2012	Deferred
	The committee discussed the case and noted that three reminders have been issued to the Department of C&PC and their comments are awaited. The committee decided to remind concerned Jt. Secretary of Department C&PC from the Chairman. The case is deferred and to be placed before the committee on 22.11.2012.			

4	364 Case No.:1/15/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00105/AM13/	RLA File :02/24/040/00083/AM13/	Lic.No/Date:0210180428 31.07.2012	Approved
	The committee discussed the case and it is noted that the applicant has clarified the blending ratio as 66.67 % of imported Tea. Accordingly it was decided to modify the description of the export product and approve the norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Indian black Tea blended with 18500 kg of imported Black Tea STD-B	27750.00kg containing 18,500 kg imported Black Tea STD-B.	Black Tea STD-B	18500.00 kg
	RA may taker consequential action per policy / procedure.			

5	365 Case No.:1/11/85-ALC3/2012	Party Name:RAGHAV EXPORT	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00080/AM13/	RLA File :30/24/040/00012/AM13/	Lic.No/Date:3010086343 30.05.2012	Deferred
	The committee discussed the case and it was noted that going by ITC (HS) code No. the case falls in the jurisdiction of NC-VI. It was decided to refer the case to DC, MSME (Hoseiery)division for their comments. The case is deferred and to be placed before the committee on 22.11.2012.			

6	366 Case No.:3/7/85-ALC3/2012	Party Name:PUSHPAM FOODS AND BEVERAGES PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
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HQ File :01/85/050/00046/AM13/	RLA File :31/83/040/00019/AM13/	Lic.No/Date:3110054409 23.05.2012	Deferred
The committee discussed the case and noted that information called for from the firm is awaited.. The committee decided to issue reminder to the firm for submitting the information by 15 .11.2012. The case is deferred and to be placed before the committee on 22.11.2012.			

7	367	Party Name:NV DISTILLERIES & BREWERIES PVT.LTD	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00127/AM12/	RLA File :05/24/040/0167/AM12	Lic.No/Date:0510299218 10.08.2011	
	The committee reviewed the case and it was noted that the case was earlier decided by the Norms committee in its meeting No 36 held on 22.3.2012 in which import quantity was allowed 440 Liter. Committee has now received written comments from MFPI vide their letter No. 3/DGFT/2012 dated 6.9.2012 recommending the quantity of import item as 44Litre for export of 88000 Liter Indian made Foreign Liquor. Accordingly it is decided to allow 44 liters of import product as per the written recommendation of MFPI. The Committee decided to request RA concerned to callback the Authorization and take necessary action in accordance with the revised decision			

8	368 Case No.:3/16/85-ALC3/2012	Party Name:SOMA BEVERAGES PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00113/AM13/	RLA File :04/24/040/00075/AM13/	Lic.No/Date:0410138448 26.07.2012	Deferred
	The committee discussed the case and noted that information called for from the firm is awaited. Committee decided to remind the firm to furnish their reply by 15.11.2012 The case is deferred and to be placed before the committee on 22.11.2012.			

9	369 Case No.:1/30/85-ALC3/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00174/AM12/	RLA File :09/24/040/00307/AM12/	Lic.No/Date:0910049155 29.09.2011	Deferred
	The committee discussed the case and noted that comments from MSME is awaited.. Committee decided to remind MSME to expedite their comments. The case is deferred and to be placed before the committee on 22.11.2012.			

10	U.O	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00161/AM12/	RLA File :08/24/040/00207/AM12/	Lic.No/Date:0810106487 12.12.2011	Deferred
	The committee discussed the case and noted that the import items 1 to 4 recommended by MSME vide their U.O 17/4/4/2012-Food dated 24.9.2012 are all potato ingredients with different nomenclature and the quantity of potato ingredients is quite substantial in export product. It may be clarified from the firm as to actual use of each of these different potato ingredients and their net content in export product. The case is deferred and to be placed before the committee on 22.11.2012			

11	370 Case No.:4/29/85-ALC3/2011	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/0069/AM11/	RLA File :08/24/040/00146/AM11/	Lic.No/Date:0810091487 20.08.2010	Deferred
	The committee discussed the case and noted that the different types of potato ingredients have been recommended . However MSME may be requested to clarify the role of different ingredients in export product. The case is defer and to be placed before the committee on 22.11.2012			

12	371 Case No.:7/5/85-ALC3/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00036/AM13/	RLA File :34/24/040/00269/AM12/	Lic.No/Date:3410033795 10.04.2012	Deferred
	The committee discussed the case and it is noted that MSME has called for certain information from the firm vide their letter dated 5.10.2012. The committee decided to issue reminder to the firm to furnish the information at the earliest. The case is deferred and to be placed before the committee on 22.11.2012			

	373 Case No.:4/15/85-ALC3/2012	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
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13	HQ File :01/85/050/00108/AM13/	RLA File :30/24/040/00016/AM13/	Lic.No/Date:3010086781 13.06.2012	Deferred
	The committee discussed the case and it was noted that the information called for from the firm is awaited . The committee decided to remind applicant to furnish their reply . The case is deferred and to be placed before the committee on 22.11.2012.			

14	374 Case No.:1/23/85-ALC3/2011	Party Name:YKK INDIA PVT.LTD.	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00122/AM12/	RLA File :05/24/040/00183/AM12/	Lic.No/Date:0510300367 25.08.2011	Deferred
	The committee discussed the case and noted that comments were awaited from DIPP. The committee decided to remind DIPP to expedite their comments. The case is deferred and to be placed before the committee on 22.11.2012.			

15	375 Case No.:4/19/85-ALC3/2011	Party Name:BOOM SYSTEMS PVT. LTD.,	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00097/AM12/	RLA File :05/23/040/00156/AM12/	Lic.No/Date:0510297632 26.07.2011	Deferred
	The committee discussed the case and noted that comments were awaited from Department of Heavy Industries . The committee decided to issue reminder to DHI from Chairman of the Committee to expedite their comments. The case is deferred and to be placed before the Committee on 22.11.2012.			

16	376 Case No.:4/9/85-ALC3/2012	Party Name:GEPACH INTERNATIONAL	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00062/AM13/	RLA File :03/94/040/01063/AM12/	Lic.No/Date:0310692526 27.04.2012	Deferred
	The committee discussed the case and it was noted that the two ingredients of import have been applied with 2% wastage , which appeared to be reasonable as discussed with MFPI and MSME. However the specification of imported items may be reflected in the description of export product. The committee desired written comments from MSME and MFPI in the matter. The case is deferred and to be placed before the committee on 22.11.2012.			

17	377 Case No.:1/12/85-ALC3/2011	Party Name:AGSON GLOBAL PRIVATE LIMITED.	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00058/AM12/	RLA File :05/23/040/00118/AM12/	Lic.No/Date:0510296452 13.07.2011	Deferred

The committee discussed the case and decided that MSME & MFPI may be reminded to expedite their comments. The case is deferred and to be placed before the committee on 22.11.2012.

18	378 Case No.:3/15/85-ALC3/2012	Party Name:PEPPER INDIA CORPORATION	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00107/AM13/	RLA File :10/24/040/00020/AM13/	Lic.No/Date:1010050087 21.06.2012	Deferred
	The committee discussed the case and decided to refer the case to MSME & MFPI for their comments. The case is deferred and to be placed before the committee on 22.11.2012.			

19	379 Case No.:10/5/85-ALC3/2012	Party Name:UNICHARM INDIA PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00039/AM13/	RLA File :13/24/040/00004/AM13/	Lic.No/Date:1310039457 18.04.2012	Deferred
	The committee discussed the case and noted that information called for from the firm is awaited. The committee decided to issue a reminder to the firm. The case is deferred and to be placed before the committee on 22.11.2012.			
20	380 Case No.:25/2/85-ALC3/2012	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00025/AM13/	RLA File :09/24/040/00429/AM12/	Lic.No/Date:0910051657 09.03.2012	Deferred
	The committee discussed the case and noted that the case is under examination of MFPI. Committee decided to defer the case and to be placed before the committee on 22.11.2012.			

21	381 Case No.:3/9/85-ALC3/2012	Party Name:APEEJAY SURRENDRA CORPORATE SERVICES LIMITED	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00061/AM13/	RLA File :02/24/040/00016/AM13/	Lic.No/Date:0210177216 04.05.2012	Deferred
	The committee discussed the case and decided to refer the case to MFPI for their comments. The case is deferred and to be placed before the committee on 22.11.2012.			

22	382 Case No.:2/30/85-ALC3/2011	Party Name:BIOMAX LIFE SCIENCES LIMITED	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00175/AM12/	RLA File :09/24/040/00212/AM12/	Lic.No/Date:0910049438 21.10.2011	Rejected
	The committee discussed the case and it was noted that the information called for from the firm has not been received despite of three reminders issued to the firm. Hence committee decided to reject the case.			

23	383 Case No.:6/21/85-ALC3/2011	Party Name:WSTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00108/AM12/	RLA File :32/24/040/00019/AM12/	Lic.No/Date:3210049770 07.09.2011	Deferred
	The committee discussed the case and it was noted that the information called for from the firm has not been received so far. The committee decided to issue last reminder to the firm to submit information by 15.11.2012 failing which the case will be closed. The case is deferred and to be placed before the committee on 22.11.2012			
24	384 Case No.:11/27/85-ALC3/2011	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00155/AM12/	RLA File :32/24/040/00038/AM12/	Lic.No/Date:3210050779 14.11.2011	Deferred
	The committee discussed the case and it was noted that the information called for from the firm has not been received so far. The committee decided to issue last reminder to the firm to submit information by 15.11.2012 failing which the case will be closed. The case is deferred and to be placed before the committee on 22.11.2012			

25	385 Case No.:2/15/85-ALC3/2012	Party Name:PEPPER INDIA CORPORATION	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00106/AM13/	RLA File :10/24/040/00021/AM13/	Lic.No/Date:1010050099 21.06.2012	Deferred
	The committee discussed the case and decided to refer to MSME for their comments. The case is deferred and to be placed before the committee on 22.11.2012			

	386	Party Name:SRI CHEMICALS	Meet No/Date:21/85-ALC3/2012	Status:
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26	Case No.:9/29/85-ALC3/2011		11.10.2012	
	HQ File :01/85/050/00166/AM12/	RLA File :04/24/040/00228/AM12/	Lic.No/Date:0410130301 15.11.2011	Deferred
	The committee discussed the case and it was noted that deficiency letter has been issued by the MSME . The committee decided to remind the firm for submit the requisite information . The case is deferred and to be placed before the committee on 22.11.2012			

27	387 Case No.:5/5/85-ALC3/2012	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00034/AM13/	RLA File :05/24/040/00484/AM12/	Lic.No/Date:0510321946 10.04.2012	Deferred
	The committee discussed the case and it was noted that the information called for from the firm has not been received . The committee decided to issue reminder to the firm to submit the requisite information within two week's time. The case is deferred and to be placed before the committee on 22.11.2012			
28	388 Case No.:18/4/85-ALC3/2011	Party Name:SARDA STARCH (P) LTD.,	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00018/AM12/	RLA File :03/95/040/00125/AM11/	Lic.No/Date:0310613336 31.01.2011	Deferred
	The committee discussed the case and noted that comment awaited from MSME. The committee decided to remind MSME to expedite their comment. The case is deferred and to be placed before the committee on 22.1.2012.			

29	389 Case No.:13/5/85-ALC3/2012	Party Name:UNICHARM INDIA PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00042/AM13/	RLA File :13/24/040/00003/AM13/	Lic.No/Date:1310039456 18.04.2012	Deferred
	The committee discussed the case and noted that comment was awaited from MSME. Committee decided to remind MSME to expedite their comments. The case is deferred and to be placed before the committee on 22.11.2012			

30	390 Case No.:7/11/85-ALC3/2012	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:21/85-ALC3/2012 11.10.2012	Status:
	HQ File :01/85/050/00086/AM13/	RLA File :32/24/040/00009/AM13/	Lic.No/Date:3210054617 23.05.2012	Deferred
	The committee discussed the case and it was noted that the information called for from the firm has not been received so far. The committee decided to issue last reminder to the firm to submit information by 15.11.2012 failing which the case will be closed. The case is deferred and to be placed before the committee on 22.11.2012			

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